

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1178/91.

Dt. of Order: 27-1-92.

Aravind Kumar

...Applicant

Vs.

1. Union of India represented by its
Secretary, Department of Human Resources,
Ministry of Human Resources & Development,
Central Secretariat, New Delhi.
2. The Commissioner, Kendriya Vidhyalaya Sanghatan,
18, Institutional Area, Shayudhjeethsig Marg,
Kathwariasarai, New Delhi-110 016.
3. Assistant Commissioner, Kendriya Vidhyalaya
Sanghatan, A-16, Vikram Puri, Secunderabad-500 003.
4. Principal, Kendriya Vidhyalaya, Ordnance Factory,
Eddumailaram, District: Medak, A.P.
5. The Chairman, Vidhyalaya Management Committee,
Kendriyavidhyalaya, Ordnance Factory, Eddumailaram,
Medak, A.P.

...Respondents

Counsel for the Applicant : Sri V.Venkateshwar Rao

Counsel for the Respondents : Sri M.Jagan Mohan Reddy

CORAM:

THE HON'BLE SHRI R.BALASUBRAMANIAN : MEMBER (A)

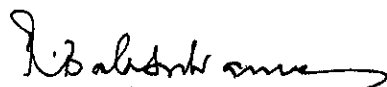
THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Division Bench delivered by
Hon'ble Sri C.J.ROY, Member (J)).

Sri V.Venkateshwar Rao, learned counsel for the
applicant is present and is heard. The applicant herein is
working in Kendriya Vidhyalaya, which is a society registered
under the Societies Registration Act of 1960. The Office has
taken an objection stating that the Tribunal has no jurisdic-
tion to entertain the application on the ground that there is
no notification issued under section 14(2) of the A.T.Act, 1985,

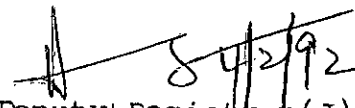
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hence
covering the above said society, / in the absence of such a
notification the application is not maintainable ^{before} by this
Tribunal. The objection raised by the office is fortified by
the decision reported in ATR 1986 CAT 229. The learned counsel
for the Respondents categorically assured the Tribunal that
there is no further notification issued under section 14(2)
of the A.T.Act, 1985. Sri Venkateshwar Rao, learned counsel
for the applicant wanted to make an enquiry whether any such
notification is issued or not. We are not inclined to grant
any further time. Hence the application is not maintainable
in view of the above observations made and the office is directed
to return the papers to the counsel for the applicant for
filing before the proper forum. With these directions the
matter is disposed-of. No order as to costs.


(R. BALASUBRAMANIAN)
Member (A)


(C. J. ROY)
Member (J)

Dated: 27th January, 1991.
Dictated in the Open Court.


Deputy Registrar (J)

avl/

To

1. The Secretary, Union of India, Department of Human Resources,
Ministry of Human Resources & Development, Central Secretariat,
New Delhi.
2. The Commissioner, Kendriya Vidhyalaya Sanghatan, 18,
Institutional Area, Shayudhjeethsig Marg, Kathwariasarai,
New Delhi- 110 016.
3. The Assistant Commissioner, Kendriya Vidhyalaya Sanghatan,
A-16, Vikram Puri, Secunderabad-500 003.
4. The Principal, Kendriya Vidhyalaya, Ordinance Factory,
Eddumailaram, Dist. Medak, A.P.
5. The Chairman, Vidhyalaya Management Committee,
Kendriya vidhyalaya, Ordinance Factory, Eddumailaram, Medak.A.P.
6. One copy to Mr. V. Venkateshwar Rao, Advocate, CAT. Hyd. Bench.
7. One copy to Mr. M. Jaganmohan Reddy, Addl. CGSC. CAT. Hyd.
8. One spare copy.
9. one copy to D.R. (J)

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